

(b) The requisite information is as given below :

Year	P.F. Contribution paid	Insurance (EDLI)
1981-82	1,28,668.75	8,783.25
1982-83	3,08,460.50	10,526.00
1983-84	3,27,294.00	11,170.25

**Blocking of Capital of National Consumers Cooperative Federation**

1958. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that entire share capital, reserves and surpluses of the National Consumers Cooperative Federation have been blocked in unproductive assets and the liquidity position has become extremely precarious ;

(b) whether this has resulted in NCCF depending on bank borrowings ;

(c) whether an inspection report, submitted in June, by a Joint Secretary of the Government of India has been examined ;

(d) if so, the details thereof ; and

(e) the steps taken to implement the suggestion made in the report ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) to (e). The owned funds of the National Cooperative Consumers' Federation of India Limited comprising share capital, reserves and surpluses amounted to Rs. 458.67 lakhs as on 30th June, 1984. Rs. 123.31 lakhs have been invested in fixed assets. The balance amount of Rs. 335.36 lakhs has been used as working capital. A total amount of Rs. 342.38 lakhs, as on 30th June, 1985, is blocked as sundry debt for more than one year. This has resulted in a right liquidity position and the National Cooperative Consumers' Federation of India Limited has to depend on

bank borrowings. The inspection report of the Joint Secretary to the Government of India is being considered by the NCCF. The main recommendations of the inspection report are that the NCCF should evolve a clear-cut purchase policy and formulate delegation of administrative and financial powers to the officers working at regional and branch levels for smooth business operations as well as a suitable credit policy laying down guidelines facilitating business and ensuring prompt recoveries. The report also recommends streamlining the personnel policy and evolving proper norms for creation of posts. The NCCF should take prompt steps to recover overdue outstanding amount.

**Social Forestry Programmes for Rural Landless People**

1959. SHRI V. SOBHANADREESWARA RAO : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government have taken a decision to give opportunity to rural landless people to take up Social Forestry Programme from out of the funds made available under National Rural Employment Programme and Rural Landless Employment Guarantee Programme ;

(b) if so, the details of the guidelines given in this regard ;

(c) whether a decision has been taken to grant the right to enjoy the fruits and haves of the trees to the poor people who have grown those trees in Government lands ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) to (d). 20% of the funds allocated for NREP/RLEGP are earmarked for social forestry works. The social forestry works under these programmes are generally taken up on Govt. or community lands. Under the guidelines issued for social forestry scheme under NREP/RLEGP it has been suggested to the State/UT Governments to consider allotting of trees planted under the scheme to individuals in the target group families for maintenance and security of the trees on payment of wages for the work involved. The beneficiaries could also be given the right to the usufruct of the allotted trees.

#### Dimolition of Bungalows/Flats in New Delhi

1960. SHRI N. TOMBI SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) number of old bungalows and flats being already dismantled in New Delhi include those allotted to Members of Parliament ;

(b) the proposed use of the land so vacated and whether new multi-storey buildings will replace the old ones ; and

(c) the total expenditure likely to be incurred and the additional benefits estimated ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha.

#### Holiday Homes for Central Government Employees

1961. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government propose to set up holiday homes for Central Government employees in various hill stations/important tourist centres ;

(b) if so, the details thereof ; and

(c) the details of the existing holiday homes for Central Government employees ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) and (b). Proposals for setting up of Holiday Homes in the undermentioned cities are receiving the attention of the Government :

(i) Puri

(ii) Goa (Panjim)

(iii) Darjeeling

(iv) Varanasi

(v) Srinagar.

(c) Holiday Homes under the Ministry of Works & Housing are available in the under-mentioned cities :

(i) Shimla

(ii) Mussoorie

(iii) Kanyakumari.

#### Shifting of Government Offices to Nagpur

1962. SHRI BANWARI LAL PUROHIT : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether keeping in view the heavily congestion of Government offices in Delhi, Government propose to shift some of the offices to Nagpur (Maharashtra) ;

(b) if so, details thereof ; and